

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
AT HYDERABAD

Cp 62/92 in OA 182/91

Date of Judgement: 18-1-93.

Between

Shri B. Thimothy : Applicant

And

1. Shri Mishra
Divl. Rly. Manager,
Hyderabad.
M.G.S.C. Rly, Secunderabad-371.
2. Shri C.V.L. Narayan Rao,
The Headmaster,
Railway Upper Primary School,
Nizamabad.

: Respondents

COUNSEL FOR THE APPLICANT : Shri B.H.R. Chowdary

COUNSEL FOR THE RESPONDENTS : Shri N.V. Ramana

CORAM

1. Hon'ble Shri R. Balasubramanian, Member (Admn.)
2. Hon'ble Shri C.J. Roy, Member (judl.)

(judgement of the division bench as delivered by
Shri R. Balasubramanian, Member (Admn.)

CP 62/92 is filed with a prayer to punish
the respondents for non-compliance with the order
dated 22-4-91 in OA 182/91. When the case was taken
up none for the applicant present. Shri N.V. Ramana,
learned counsel for the respondents produced a receipt
dated 1-8-92 in which the applicant himself stated
that he is in receipt of the amount ordered and also
letter dated 27-7-92 and explains that this is in

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compliance with the directions given in the OA. Since the order of the Tribunal has been complied with, the CP is dismissed with no order as to costs.

Balasubramanian

(R. Balasubramanian)
Member (Admn.)

W Roy

(C.J. Roy)
Member (judl.)

Open court judgement

January
Dated 18th December, 1993.

NS

Dy. Registrar (Judl.)

82/1/93

Copy to:-

1. Sri. Mishra, Divisional Railway Manager, Hyderabad, M.G.S.C. Railway, Secunderabad-371.
2. Sri. C.V.L. Narayan Rao, Headmaster, Railway Upper Primary School, Nizambad.
3. One copy to Sri. B.H.R.Chowdary, advocate, CAT, Hyd.
4. One copy to Sri. N.V.Ramana, SC for Railways, CAT, Hyd.
5. One spare copy.

Rsm/-

*2nd copy
for G.J.*